

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1845
ANSWERED ON:17.07.2009
IT RAIDS
Singh Shri Radha Mohan

Will the Minister of FINANCE be pleased to state:

(a) the commissionerate-wise details of the raids conducted by the Income Tax Department during the current year and the cash, jewellery and other documents recovered therein; and

(b) the details of action taken against those found guilty/involved in the above raids?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI S.S. PALANIMANICKAM)

(a) and (b): In the Income Tax Department, Search & Seizure actions are conducted by the Investigation Directorates. The Directorate General of Income Tax(Inv.)-wise details of Search & Seizure for the current Financial Year 2009-10 (up to June, 2009) are as per Annexure.

Search actions during current year have resulted in seizure of undisclosed assets of Rs. 25.52 crores along with seizure of other incriminating documents. The evidences gathered during search action are used in assessment or re-assessment proceedings of all such persons, as per Income Tax Act, which become final only when all appeals before CIT(Appeal), ITAT, High Courts or Supreme Court are settled.